

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.19/MP/2023

- Subject : Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act 2003 and Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2020 challenging the arbitrary and illegal actions of PTC India Limited to wrongly appropriate Late Payment Surcharge amounting to Rs. 18.82 crore paid by Uttar Pradesh Power Corporation Limited on the outstanding tariff amount of MB Power (Madhya Pradesh) Limited.
- Date of Hearing : **20.9.2023**
- Coram : Shri Jishnu Barua, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner : MB Power (Madhya Pradesh) Limited (MBPMPL)
- Respondents : PTC India Limited (PTCIL) and 5 Ors.
- Parties Present : Shri Sagnik Maitra, Advocate, MBPMPL
Shri Sitesh Mukherjee, Advocate, UP Discoms
Shri Abhishek Kumar, Advocate, UP Discoms
Shri Nived Veerapaneni, Advocate, UP Discoms
Shri Shubham Mudgil, Advocate, UP Discoms
Shri Ravi Kishore, Advocate, PTCIL
Shri Keshav Singh, Advocate, PTCIL

Record of Proceedings

At the outset, learned counsel for the Petitioner prayed for an adjournment on the ground of non-availability of the arguing counsel. The said request was allowed by the Commission and the matter was, accordingly, adjourned.

2. The Petition will be listed for hearing on **10.11.2023**.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**

